

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM EBNCH**

O.A. No. 25 OF 2007

Friday, this the 2nd day of November, 2007.

CORAM :

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

Soumiya. S
Gramin Dak Sevak, Branch Post Master,
Cheeranikkara.P.O., Vembayam
Thiruvananthapuram
Residing at : Kottarathil Ilom, Keerikkad South
Kayamkulam : Applicant

(By Advocate Mr.Niklovu.T)

Versus

1. Chief Post Master General
Kerala Circle, Thiruvananthapuram
2. Superintendent of Post Offices
Mavelikkara
3. Postmaster
Head Post Office, Kayamkulam
4. The Senior Superintendent of Post Offices
Trivandrum North Division,
Thiruvananthapuram
5. Union of India represented by its Secretary
Ministry of Communications and Information
New Delhi : Respondents

(By Advocate Mr. M.M. Saidu Muhammed, ACGSC)

The application having been heard on 02.11.2007, the Tribunal
on the same day delivered the following :

O R D E R

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant is working as GDS BPM, Cheeranikkara Post
Office and she had submitted a request for transfer as GDS BPM
Govindamuttom. Meanwhile Annexure A-4 order is issued by the

respondents transferring the applicant as Chowkidar and challenging the same , the applicant has filed this O.A.

2. A counsel statement has been filed stating that the post of GDS BPM, Govindamuttom has since been filled up and the request of the applicant cannot be acceded to. Applicant has filed a rejoinder stating that a clear vacancy of GDS BPM at Vedar Plavu has since arisen and if she is transferred to that post, she has no further grievance.

3. Today when the matter came up, counsel for respondents submits that they have no objection to consider the request of the applicant as contained in Annexure A-7 for transfer as GDS BPM, Vedar Plavu.

4. Under the circumstances, with the consent of both parties, the OA is disposed of with a direction to the respondents to consider the request of the applicant as contained in Annexure A-7 and ^{convey} the decision to the applicant accordingly.

5. Both OA and MA are disposed of. No costs.

Dated, the 2nd November, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN